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**(2011) 03 P&H CK 0330**

**In the Punjab And Haryana At Chandigarh**

**Case No : Criminal Miscellaneous No. M 2662 of 2011**

Veena

APPELLANT

Vs

State of Haryana

RESPONDENT

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**Date of Decision : 23-03-2011**

**Acts Referred:**

Criminal Procedure Code, 1973 (CrPC) — Section 439  
Penal Code, 1860 (IPC) — Section 302, 308, 323, 34

**Citation : (2011) 03 P&H CK 0330**

**Hon'ble Judges : Rajan Gupta, J**

**Bench : Single Bench**

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## **Judgement**

Rajan Gupta, J.—This is a petition filed u/s 439 of the Code of Criminal Procedure seeking regular bail in a case registered against the Petitioner vide FIR No. 60 dated 20.06.2010 under Sections 302/323/34 IPC at Police Station Bound Kalan, Tehsil Charkhi Dadri, District Bhiwani.

2. Learned Counsel for the Petitioner contends that Petitioner is a lady and is in custody since 28.06.2010. According to him, investigation of the case has been completed and trial is already in progress. He submits that the entire altercation took place due to minor dispute regarding small amount of money. He further contends that deceased died after a week of the occurrence and offence u/s 308 IPC was converted to Section 302 IPC thereafter.

3. Learned State Counsel has opposed the prayer for bail on the ground that allegations against the Petitioner are serious and she actively participated in the commission of crime. He, however, does not dispute the fact that investigation has been completed and case is now fixed for recording prosecution evidence.

Heard.

4. Keeping in view the aforesaid contentions and the fact that Petitioner is a lady and has been in custody for almost nine months now and trial may still take quite some time to conclude, I am of the considered view that no useful purpose

would be served by detaining the Petitioner in custody any longer. Without expressing any opinion on the merits of the case, I deem it appropriate to grant regular bail to the Petitioner. Accordingly, the petition is allowed and Petitioner is ordered to be enlarged on bail to the satisfaction of Chief Judicial Magistrate/ Duty Magistrate, Bhiwani.